

SPECIAL BENCH

ITEM NO.116

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

APPEAL No.15/ALD/2023

CORAM:

- 1. SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 18th July, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	THE PR. COMMISSIONER OF INCOME TAX V/S M/S JMS EDUCATION SOLUTIONS PVT. LTD. & ORS.
UNDER SECTION	252 OF COMPANIES ACT 2013

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Gaurav Mahajan, Sr. S.C.

: For the Appellant

NONE

: For the Respondent Company

Sh. Pradeep Singh Sisodia, CGSC

: For the ROC

ORDER

- 1.** Ld. Counsels representing the Income Tax Department as well as for the ROC are present through VC. However, none present for the respondent company.
- 2.** Ld. CGSC representing the ROC seeks and is granted two weeks time to file the STK-7. It is made clear that this would be the last opportunity for filing the same, failing which the matter will be decided as per the details available on record.
- 3.** Let the matter be adjourned for further hearing on 8th August, 2024 before the Regular Bench.

-Sd-

**(Ashish Verma)
Member (Technical)**

-Sd-

**(Manni Sankariah Shanmuga Sundaram)
Member (Judicial)**

18th July, 2024

*Kavya Prakash Srivastava
(Stenographer)*